

13

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.570/2011

Date of decision:15.12.2011

**HON'BLE Mr. JUSTICE K.S. RATHORE, JUDICIAL MEMBER,
HON'BLE Mr. SUDHIR KUMAR, ADMINISTRATIVE MEMBER.**

Subhash Swami S/o Shri Kishan Lal, aged 31 years, R/o Outside
Nathusar Gate, Near Lali Bai Park, Bikaner (Raj).

: Applicant

Mr. Mahaveer Bishnoi, counsel for applicant.

Versus

1. The Union of India, through the General Manager, North West Railway, Jaipur.
2. The Chairman, Railway Recruitment Board, Ajmer, 2010, Nehru Marg, Ambedkar Circle, Ajmer.
3. The Assistant Secretary, Railway Recruitment Board, Ajmer, 2010, Nehru Marg, Ambedkar Circle, Ajmer.

.....Respondents

ORDER (ORAL)

Per Justice K.S. Rathore

After arguing at some length, learned counsel appearing for the applicant wishes not to press the O.A. on merits and seeks liberty to file representation before the respondents and prayed that the respondents be directed to consider the representation and pass an order in accordance with the provisions of the law.

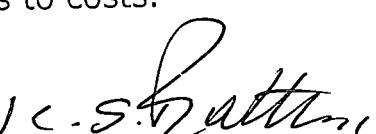
2. Having considered the facts of the case, we grant the liberty to the applicant to file a representation before the respondents, and the respondents are in turn directed to consider the same strictly in accordance with the provisions of law, and they shall pass a speaking order, and a copy of which be provided to the applicant. Since the interviews are already in progress, the



respondents are directed that if the applicant files his representation within a period of three days, then the respondents shall decide the same within a week thereafter. If any prejudicial orders are passed by the respondents, then the applicant can file a substantive O.A. before this Tribunal.

3. With above directions and observations, the O.A. is disposed of at the admission stage itself. No order as to costs.


[Sudhir Kumar]
Administrative Member


[Justice K. S. Rathore]
Judicial Member

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